

ITEM NO.2+3+4 Court 3 (Video Conferencing)

SECTION III

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 19714/2021

(Arising out of impugned final judgment and order dated 19-08-2021 in WPPIL No. 222/2014 passed by the High Court Of Gujarat At Ahmedabad)

UTRAN SE BESTHAN RAILWAY JHOPADPATTI VIKAS MANDAL Petitioner(s)

VERSUS

GOVERNMENT OF INDIA & ORS.

Respondent(s)

([TO BE TAKEN UP ALONG WITH D.NO.23559/2021] [FOR FURTHER DIRECTION])

Diary No(s). 23559/2021
[FOR FURTHER DIRECTION]

Transfer Case (Civil) No(s). 1/2022

Date : 25-02-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

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For Petitioner(s)

Mr. Colin Gonsalves, Sr. Adv.
Ms. Kawalpreet Kaur, Adv.
Ms. Hetvi Patel, Adv.
Mr. Haider Ali, Adv.
Mr. Satya Mitra, AOR
Ms. Amiy Shukla, AOR

For Respondent(s)

Mr. Tushar Mehta, Ld SG
Mr. K.M. Natraj, Ld ASG
Mr. Amrish Kumar, AOR
Mr. Kanu Agarwal, Advocate

Ms. Sansriti Pathak, Advocate
Mr. Akshay Amrit Anshu, Advocate
Mr. Varun Chugh, Advocate
Mr. S.K. Singhania, Adv.
Mr. Vikas Bansal, Adv.
Mr. Vatsal Joshi, Adv.
Mr. S. Subramaniam, Adv.

Ms. Deepanwita Priyanka, AOR

Mr. Mukul Rohtagi, Sr. Adv.
Mr. Munawwar Naseem, AOR
Mr. Dhaval Nanavati, Adv.
Mrs. Ruchi Khurana, Adv.
Ms. Sanjna Dua, Adv.

Mr. Ejaz Maqbool, AOR

Mr. Arun Bhardwaj, Sr. Advocate
Mr. Rahul Kumar Sharma, Adv.
Mr. Abhishek Sharma, Adv.
Ms. Gauraan, Adv.
Mr. Vishwa Pal Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

Diary No(s). 19714/2021

Mr. Colin Gonsalves, learned senior counsel, on instructions, submits that some of the desirous persons are being denied opportunity to apply owing to insistence of the authority to comply with all the essential formalities for determining their eligibility under the Pradhan Mantri Awas Yojana. It is open to such persons to first interact with the concerned nodal official(s) and find out solution, if any.

Be that as it may, if the requirement is essential, the question of condoning/relaxing the same cannot be

dealt with in the present proceedings. The concerned affected persons must ensure that all pre-conditions for determining their eligibility under the Pradhan Mantri Awas Yojana have been complied with.

As regards the observations made in order dated 18.02.2022, Mr. K.M. Natraj, learned Additional Solicitor General prays for time to file further status report regarding the follow up steps taken by the Department.

List this matter on 21.03.2022.

Diary No(s). 23559/2021 and Transfer Case (Civil)
No(s).1/2022

Mr. Colin Gonsalves, learned senior counsel appearing for the petitioner submits that *ex gratia* amount is not being disbursed to the affected persons. Mr. Arun Bhardwaj, learned senior counsel appearing for the State submits that the concerned persons have not furnished their bank account number(s) where the amount can be directly transferred. Mr. Colin Gonsalves assures to do the needful.

List these matters alongwith Diary No. 19714 of 2021 on 21.03.2022.

(DEEPAK SINGH)

(VIDYA NEGI)

COURT MASTER (SH)

COURT MASTER (NSH)